

**THE NATIONAL COMPANY LAW TRIBUNAL  
CHANDIGARH BENCH, CHANDIGARH  
(through web-based video conferencing platform)**

**Item No. 28**

**IA Nos. 645/2021, 654/2021 &  
1237/2022**

**In**

**CP (IB) No. 135/Chd/Pb/2019  
(Admitted Matter)**

**Under Sections 33(2) & 60(5) of the  
Insolvency and Bankruptcy Code,  
2016 and Rule 11 of NCLT Rules,  
2016**

**In the matter of:-**

Jammu & Kashmir Bank Ltd.

...Financial Creditor

Vs.

Bharat Papers Ltd.

...Corporate Debtor

**Present through Video Conferencing:**

Dr. Rajansh Thukral with Dr. Surekha Thukral and Mr. Sidharth Thukral, Advocates for applicant-Resolution Professional in IA Nos. 645/2021, 654/2021 & 1237/2022.

Mr. Rajat Chopra, Advocate, proxy counsel for Mr. Kunal Saini, Advocate for respondent No. 2 in IA No. 645/2022.

Respondent No. 1 has been proceeded *ex parte* vide order dated 05.08.2022 in IA No. 645/2022.

**IA No. 645/2021**

Reply on behalf of respondent No. 2 has been filed vide Diary No. 01369/2 dated 30.08.2022. The same is taken on record. List the case for argument on 07.11.2022.

**IA No. 654/2021**

2. Convenience proforma has been filed by applicant vide Diary No. 01412/2 dated 18.08.2022. The same is taken on record. List on 07.11.2022 for consideration.

IA Nos. 645/2021, 654/2021 & 1237/2022

In

CP (IB) No. 135/Chd/Pb/2019  
(Admitted Matter)

**IA No. 1237/2022**

3. 5<sup>th</sup> status report of M/s Bharat Papers Limited in compliance with Para 6(iii) of the CIRP order dated 09.04.2021 has been filed by Resolution Professional through counsel. The same is taken on record subject to just exceptions. Thus, IA No. 1237/2022 is disposed of accordingly.

Sd/-  
(Subrata Kumar Dash)  
Member (Technical)

Sd/-  
(Harnam Singh Thakur)  
Member (Judicial)

September 27, 2022  
YP